

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
IB-813/ND/2020**

**IN THE MATTER OF:**

**M/s. Jaycee Castalloys Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Kiran Udyog Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 25.09.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant**

**:Mr. Rajat Mittal, Mr. Nitish Kant  
Sharma, Adv.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Petitioner/Operational-creditor. The Learned Counsel for the Petitioner/Operational-creditor is directed to file an affidavit in terms of Section 65(B) of the Indian Evidence Act regarding service of demand notice by electronic means/mode and a short affidavit in compliance to Section 9 (3) (c) of the Code. Let the matter be listed to 05.10.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)